CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH : AHMEDABAD

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 11086 of 2016-DB

[Arising out of Order-in-Original/Appeal No AHM-SVTAX-000-APP-131-15-16 dated 27.01.2016 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD]

Electro Service .... **Appellant**
Badami Kosla Compound, Opp. Municipal Industrial Estate, AHMEDABAD, GUJARAT-380024

VERSUS

Commissioner of Central Excise & ST, Ahmedabad .... **Respondent**
7 th Floor, Central Excise Bhawan, Nr. Polytechnic
CENTRAL EXCISE BHAVAN, AMBAWADI,
AHMEDABAD, GUJARAT-380015

APPEARANCE :

None for the Appellant
Shri Anand Kumar, Superintendent (AR), for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION: 15.05.2024

FINAL ORDER NO. 11065/2024

SOMESH ARORA :

Matter has come up several times earlier i.e. on 31.10.2023, 29.11.2023, 10.01.2024, 19.02.2024, 01.03.2024, 13.03.2024, 24.04.2024, and today, this is 8th time. There is also no request for entertaining appeal on merits either. In these circumstances, for the lack of due diligence on the part of party, this court is inclined to dismiss the appeal for want of prosecution in view of the law laid down by Hon'ble Bombay High Court in the case of Chemipol vs. Union of India reported at 2009 (244) ELT 497 (Bom.).

2. The appellant is granted liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

(Somesh Arora)
Member (Judicial)

(C L Mahar)
Member (Technical)

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